

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 997 of 2020

Abdul Rahman

... **Petitioner**

-versus-

1. The State of Jharkhand
2. Nikhat Perween

... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioner : Mr. J. N. Upadhyay, Advocate
For the State: Mr. Shekhar Sinha, Spl.P.P.
For the O.P. No.2 : None

3/ 10.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

There are several defects and one of the defects is in respect of the Deficit Court Fee.

Learned counsel for the petitioner undertakes to deposit the Deficit Court Fee within two weeks and prays to ignore the rest of the defects.

Accordingly, save and except the Deficit Court Fee, the rest of the defects stand ignored for the present.

Counsel for the petitioner submits that the petitioner is dead.

This criminal miscellaneous petition, thus, stands abated.

(Ananda Sen, J.)